

effluents pose a danger a people's health and life. I want to know when all industrial effluents will be treated, when arrangements will be made, so that no untreated sewage is discharged into the river. When will the River Water Control Board be set up. and start functioning to prevent the pollution of river waters all over India, so that no where industrial effluent without being treated and untreated sewage are discharged in any river? When Okhla water will be closed down? When could we expect to have these three things, Sir?

**SHRI B. S. MURTHY :** All these points she has given were there when she was herself a Minister here. *(Interruption)*

**Dr. SUSHILA NAYAR :** That was in 1966. That was 4 years ago. What have you done in these 4 years? *(Interruption)*

**SHRI SHEO NARAIN (Basti) :** This is no excuse—to say that “these were there when you were a Minister” *(Interruption)*

**AN HON MEMBER :** It is a lame Government.

**SHRI SONAVANE (Pandharpur) :** When they were in charge they did not do anything.

**SHRI B. S. MURTHY :** She has made a number of good suggestions and all these will be taken into consideration. As far as the water pollution is concerned, hon. Members are aware that a Bill has already been introduced in the Rajya Sabha on 22nd December, 1969, and that will come up here, and I would solicit the support of all the Members for that.

**SHRI KANWAR LAL GUPTA :** But what about the funds? He is not talking about it.

**SHRI B. S. MURTHY :** My hon. friend is always talking of funds. We have never been miserly in our grants to the DMC.

**SHRI KANWAR LAL :** Is this the reply?

12.56 hrs.

RE : INCIDENT IN ORISSA

**SHRI K. P. SINGH DEO (Dhenkanl) :** I have been trying to draw the attention of the House to the disturbing and very disgraceful thing that has been happening in Orissa. But today, I received a note from the External Affairs Ministry handed over to me by your Secretariat which has accepted the version of what the Soviet Ambassador said about his own behaviour. I am surprised that the Government of Orissa have also sent a communication to the Govt. of India on what happened in Orissa which has not yet been placed on the Table of the House. So, that the House should at least know what the actual position is. Govt. of India is going to rely on the version of soviet Ambassador or the chief Minister? It is one thing when our Indian citizens are insulted outside India. Even shri B. R. Bhagat was insulted in Kenya but we accepted and tolerated it. But when an Indian citizen who happens to be the Chief Minister of a State is insulted here in Indian soil, by a foreign Ambassador what is the Government doing about it? And then, our forgetful tax-payer and progressive hon. friend Shri Jagjivan Ram was also there in Orissa with allies trying to create an atmosphere of toppling the democratically formed Government of Orissa by undemocratic methods and this in collusion with foreign money coming in and foreign interference in our national affairs and in our politics. What I am trying to urge through you upon, the Government of India is they should make a categorical statement on this matter. What steps are being taken by them or what steps do they intend to take to see that further insults and discourtisips are not heaped upon our Indian citizens who ever they may be by foregin diplomatic personnel whichever country they may represent and in whatever capacity they may be here in India?

**श्री प्रकाशबीर शास्त्री (हापुड) :** अध्यक्ष महोदय, इतना आप से निवेदन है कि अगर आप उचित समझे तो इतना निदेश देने की कृपा करें

कि भले ही वह किसी राज्य का मुख्य मंत्री हो और भले ही वह किसी पार्टी से सम्बन्धित हो चूँकि यह पूरे देश के सम्मान का प्रश्न है इस लिए विदेश मंत्रालय का चाहिए कि वह यहाँ के राजदूतों को आदेश दे कि वह उन के साथ में सदब्यवहार करना सीखें। यह सारे देश की प्रतिष्ठा का सवाल है केवल एक राज्य के मुख्य मंत्री का ही सवाल नहीं है।

SHRI CHENGALRAYA NAIDU (Chittoor): You must allow a half-an-hour discussion on this.

श्री शिव नारायण (बन्ती): यह ठीक नहीं हुआ है यह अन्याय हुआ है। इस पर दो घंटे का डिस्कशन करायें।

SHRI CHENGALRAYA NAIDU: This is a serious matter. He was the guest of the Chief Minister but he has insulted him. (Interruptions)

MR. SPEAKER; When he sent that communication to me, I forwarded it to the hon. Minister and I received the reply this morning...

SHRI K. P. SINGH DEO: This note of External Affairs Ministries is not factually correct.

MR. SPEAKER; ...and I had asked him to send it to the hon. Member.

SHRI K. P. SINGH DEO: It is not factually correct note.

SHRI BALRAJ MADHOK (South Delhi): I think we must give more credence to the version given by the Chief Minister than to that given by the Soviet Ambassador.

MR. SPEAKER: I Shall forward the proceedings to the hon. Minister...

SHRI BAL RAJ MODHOK; I think we should give more credence to the version of the Chief Minister.

MR. SPEAKER; I am very sorry about what has happend.

12.59 hrs.

#### PAPER LAID ON THE TABLE

##### ANNUAL REPORT OF HAL BANGALORE

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Hindustan Aeronautics Limited, Bangalore for the year 1968-69 along with the Audited and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT 2719/70.]

#### MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 24th February, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Duties of Excise (Distribution) Amendment Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 24th February, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."